PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE SHAREHOLDERS OF

BASF INDIA LIMITED

Registered Office: R.B.C. Mahindra Towers, 1st Floor, 'A' Wing, Dr. G.M. Bhosale Marg, Worli, Mumbai 400018

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

This announcement is being issued in connection with the Public Announcement dated May 15, 2008 (the "PA") and the Corrigendum to the PA ("Corrigendum to the PA") dated July 07, 2008 issued by JM Financial Consultants Private Limited ("Manager to the Offer" or "JM Financial"), on behalf of BASF SE ("Acquirer"/ "BASF"), to the Shareholders of BASF India Limited ("BASF India" or the "Target Company") and the Letter of Offer dated June 24, 2008 ("Letter of Offer"), wherein an Open Offer to acquire up to 6,289,591 fully paid-up Equity Shares of the Target Company constituting 22.31% of the Voting Capital of the Target Company at a price of Rs. 274 per Equity Share (the "Offer Price"), was made under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "SEBI (SAST) Regulations"). The Shareholders of the Target Company are requested to kindly note the following changes in the information appearing in the PA and the Letter of Offer. This announcement should be read in conjunction with the PA, the Corrigendum to the PA and the Letter of Offer sent by the Acquirer to the Shareholders of the Target Company.

Offer Price

1. In accordance with Regulation 26 of the SEBI (SAST) Regulations, the Acquirer may make an upward revision of the Offer Price at any time up to seven (7) working days prior to the date of the closing of the Offer (i.e. by July 17, 2008). The Offer Price is hereby revised by the Acquirer from Rs. 274/- (Rupees Two Hundred and Seventy-four only) per Equity Share to Rs. 300/- (Rupees Three Hundred only) per Equity Share ("Revised Offer Price").

2. The Acquirer will pay the Revised Offer Price for all the Equity Shares validly tendered any time during the Offer and accepted under the Offer.

Financial Arrangements

3. In light of the Revised Offer Price, the total funds required under the Offer, assuming full acceptances, will now be Rs. 1,886,877,300/- (Rupees One Hundred and Eighty-eight Crores, Sixty-eight Lakhs, Seventy-seven Thousand and Three Hundred only) (the "Revised Maximum Consideration").

4. The Acquirer, JM Financial, and Deutsche Bank AG, a banking corporation incorporated under the laws of Germany and having one of its branch offices at 222 Kodak House, Fort, Mumbai 400 001, India have already entered into an Open Offer Escrow Agreement (the "Escrow Agreement") in accordance with Regulation 28 of the SEBI (SAST) Regulations. Pursuant to the Escrow Agreement, Acquirer has already established a bank guarantee dated May 14, 2008 ("Bank Guarantee") through Deutsche Bank AG, Mumbai Branch in favor of JM Financial for an amount of Rs. 322,334,794/- (Rupees Thirty-two Crores, Twenty-three Lakhs, Thirty-four Thousand, Seven Hundred and Ninety-four only). The Bank Guarantee is valid until May 13, 2009. As a result of the change in the Offer Price, the Acquirer has established an additional bank guarantee dated July 16, 2008 ("Additional Bank Guarantee") through Deutsche Bank AG, Mumbai Branch in favor of JM Financial for Rs.16,352,937/- (Rupees One Crore, Sixty-three Lakhs, Fifty-two Thousand, Nine Hundred and Thirty-seven only). The Additional Bank Guarantee is valid until December 31, 2008. Thus, the aggregate of the Bank Guarantee and the Additional Bank Guarantee, issued on behalf of the Acquirer, is in excess of 25% of the value of the Revised Maximum Consideration up to Rs. 1,000 million and 10% of the value of the Revised Maximum Consideration beyond Rs. 1,000 million payable under the Open Offer (assuming full acceptances). JM Financial has been duly authorized to realize the value of the aforesaid Bank Guarantee and Additional Bank Guarantee in terms of the SEBI (SAST) Regulations.

5. The Acquirer has also already made a cash deposit ("Security Deposit") of Rs. 18,000,000/- (Rupees One Crore, Eighty Lakhs only) in an Escrow Account with Deutsche Bank AG, Mumbai Branch, 222 Kodak House, Fort Mumbai 400 001, India (the "Escrow Account"). Pursuant to the revision in the Offer Price, the Acquirer has made an additional cash deposit of Rs. 3,000,000/- (Rupees Thirty Lakhs only) ("Additional Cash Deposit") in the aforesaid Escrow Account. The aggregate of the Security Deposit and the Additional Cash Deposit is in excess of 1% of the Revised Maximum Consideration. JM Financial has been duly authorized to realize the value of the aforesaid Escrow Account in terms of the SEBI (SAST) Regulations.

Other Terms of the Offer

6. All other terms and conditions of the Offer as set out in the Letter of Offer remain unchanged. Terms not defined herein will have the same meanings as defined in the Letter of Offer.

7. For the sake of convenience of the Shareholders of the Target Company, a complete schedule of the activities pertaining to the Offer is given below:

Activity	Day & Date
Public Announcement	Thursday, May 15, 2008
Specified Date *	Friday, May 30, 2008
Last date for a competitive bid	Thursday, June 05, 2008
Date by which Letter of Offer has been dispatched to Shareholders	Friday, June 27, 2008
Date of opening of the Offer	Wednesday, July 09, 2008
Last date for upward revision of the Offer Price	Thursday, July 17, 2008
Last date for withdrawing acceptance of the Offer	Wednesday, July 23, 2008
Date of closing of the Offer	Monday, July 28, 2008
Last date of communicating rejection/acceptance and payment of consideration for accepted tenders and / or the unaccepted Equity Shares / share certificates will be dispatched / credited	Monday, August 11, 2008

* Specified date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer has been sent and all owners (registered or unregistered) of the Equity Shares of the Target Company (except Acquirer) are eligible to participate in the Offer anytime before the closing of the Offer.

The Acquirer and its Directors accept full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer under the SEBI (SAST) Regulations.

This Public Announcement will also be available on SEBI's website (www.sebi.gov.in). Eligible persons to the Offer may also download a copy of the Letter of Offer, Form of Acceptance cum Acknowledgement and Form of Withdrawal, which will also be available on SEBI's website at (www.sebi.gov.in) from the opening date of the Offer, i.e., July 09, 2008.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
JM FINANCIAL	
JM Financial Consultants Private Limted 141, Maker Chamber III Nariman Point Mumbai 400 021 Tel: +91 22 6630 3030 Fax: +91 22 2204 7185 Email: Rohit.Pareek@jmfinancial.in Contact Person: **Ms. Mamta Joshi / Mr. Rohit Pareek**	**Sharepro Services (India) Private Limited** 3rd Floor, Satam Estate, Chakala, Andheri (East), Mumbai 400 099 Tel:+91 22 6772 0300/400 Fax: +91 22 2837 5646 Email: basfindia.offer@shareproservices.com Contact Person: **Mr.V Kumaresan**

OFFER OPENED ON: **July 09, 2008**	OFFER CLOSES ON: **July 28, 2008**

Issued by Manager to the Offer for and on behalf of the Acquirer.

Place: Mumbai

Date: July 17, 2008